

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 1089 of 2012

Beli Baraik ... .. **Petitioner**  
Versus  
The State of Jharkhand and Anr. ... .. **Opposite Parties**

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CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

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Through Video Conferencing

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17/26.03.2021

Learned counsel for the petitioner Mr. Sunil Kumar is present.

2. Learned counsel for the opposite party State Mr. Shekhar Sinha and learned counsel for the opposite party no.2 Mr. Ashish Verma are also present.

3. Learned counsel for the petitioner submits that the central issue which is involved in the present case is as to whether the statement recorded by the court under Section 313 Cr.P.C of the accused can be used against the accused. He further places reliance upon the judgment reported in *(2015) 8 SCC 787* and *(2019) 18 SCC 161*. Learned counsel has also referred to another judgment reported in *(1997) 6 SCC 185* to argue on the scope of revisional power of this Court.

4. Learned counsel for the State submits that these judgments are required to be examined at his end.

5. Considering the submissions made, the matter is adjourned and is fixed for 'Final Disposal' on 09.04.2021 at 10.30 a.m. to be taken up as a first case.

(Anubha Rawat Choudhary, J.)